CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.358/MP/2023 along with IA Nos. 90/2023 and 33/2025

: Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 Subject

read with Regulation 65 of the Central Electricity Regulatory

Commission (Conduct of Business) Regulations, 2023.

Petitioner : TP Saurya Limited (TPSL)

Respondents : Rewa Ultra Mega Solar Limited (RUMSL) and Ors.

Date of Hearing : 17.4.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL

> Shri Abhishek Nangia, Advocate, TPSL Shri Aashwyn Singh, Advocate, TPSL

Shri Aashish Anand Bernard, Advocate, MPPMCL Shri Paramhans Sahani, Advocate, MPPMCL

Shri Aditya Singh, Advocate, RUMSL

Record of Proceedings

At the outset, the learned counsel appearing on behalf of the Respondent, MPPMCL, sought liberty to file his vakalatnama in the matter. Learned counsel also submitted that the Respondent, RUMSL, in its recent letter, has now further extended the Scheduled Commercial Operation Date (SCOD) of the Petitioner's Projects from 5.2.2024 and hence, the letters dated 2.4.2025 & 7.4.2025, by which MPPMCL had called upon the Petitioner to remit the Liquidated Damages for the delayed commissioning of its Projects (181 days) may no longer be relevant and MPPMCL will now require to issue the fresh letters considering the actual delays from this Revised SCOD.

- 2. Learned counsel for the Respondent, RUMSL, also confirmed that RUMSL has extended the SCOD of the Petitioner's Projects keeping in view the readiness of the requisite Evacuation System, and the Respondent may be permitted to bring on record the additional information/documents in this regard.
- 3. In response, the learned counsel for the Petitioner briefly captured the events/ circumstances that necessitated the filing of IA No.33/2025 and further urged listing the matter at the earliest so that the Petitioner can press for appropriate relief before the initiation of any coercive actions by MPPMCL, including in terms of the fresh letters to be issued, if any.

- 4. Considering the submissions made by the learned counsel for the parties, the Commission permitted all the Respondents to file their respective replies and/or additional affidavit, if any, including on the IA No.33/2025 as moved by the Petitioner, within a week with a copy to the Petitioner, who may file its rejoinder thereof, within a week thereafter.
- 5. The Petition will be listed for hearing on 8.5.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)